

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION No. 4235
ANSWERED ON 11TH AUGUST, 2016

SPEED BREAKERS AND SIGNAGES

4235. SHRIMATI REKHA VERMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the criteria/norms set up by the Government for building speed breakers and signages on National Highways and other roads;
- (b) whether there is any mechanism to ensure that the speed breakers and signages are clearly visible to the commuters, if so, the details thereof; and
- (c) whether the Government is likely to enforce strict compliance of the rules made in this regard so as to avoid accidents, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (c) The Ministry of Road Transport and Highways (MoRT&H) is responsible for the development and maintenance of National Highways in the country. The use of speed breakers on National Highways has been prohibited by the MoRT&H. MoRT&H has directed all the implementing agencies to remove the speed breakers on all National Highways. Road signs incorporated in the Motor Vehicle Act, 1988. The Indian Roads Congress (IRC) Code of Practice of Road Signs (IRC:67) sets out the methodology for strict compliance of the rules in this regards for all categories of roads.
